

Open Court

CENTRAL ADMINISTRATIVE TRI BUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No. 365 of 2002

Allahabad this the 13th day of September, 2002

Hon'ble Mrs.Meera Chhibber, Member (J)

Ghura Ram, Son of Sri Ram Briksha Ram, Resident of Village and Post-Tajpur Dehma, District Ghazipur.

Applicant

By Advocate Shri Anant Vijay

Versus

1. Union of India through General Manager, N.E.R. Gorakhpur.
2. Divisional Rail Manager(Personal), N.E.R.Varanasi.
3. Divisional Commercial Inspector, N.E.R. Varanasi.
4. Station Superintendent, Railway Station Tajpur Dehma, N.E. R. Varanasi.
5. Station Superintendent, Railway Station, Dhaodha-deeh, N.E.R., Varanasi.

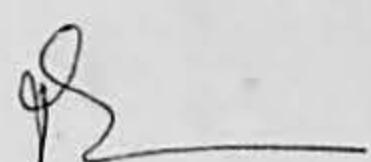
Respondents

- By Advocate Shri K.P. Singh

O R D E R (oral)

By Hon'ble Mrs.Meera Chhibber, Member (J)

This O.A. has been filed by the applicant seeking a direction to the respondent no.2 to record the name of the applicant in the Live Casual Labour Register as daily wager safaiwala. Admittedly as per applicant's own case he was engaged for the first time as casual Safaiwala on 23.05.1989 and worked upto 12.11.93



with breaks and was not engaged by the respondents thereafter. He was engaged in March to June, 1995 1995 with some artificial breaks as claimed by the applicant. His grievance is that even though he had worked for such a long period with the respondents his name was not entered in the Live Casual Labour Register, maintained by the respondents. He has, therefore, sought a direction to the respondents that his name ~~may~~ ^{may} be entered in the Live Casual Labour Register. It is seen that even if the averments of the applicant are taken to be true, he had last worked with the respondents in July, 1995, but has filed the present O.A. only on 03.04.2002 i.e. almost after 7 years. The applicant has not bothered to file any application for condonation of delay explaining the delay as to why he is filing this O.A. after such a long period. Admittedly the O.A. is barred by limitation and the Hon'ble Supreme Court has recently held that The Tribunal has no power to entertain an O.A. which is barred by limitation, unless an application for condonation of delay is filed by the applicant. I am, therefore, bound by the said Judgment of the Hon'ble Supreme Court and since this application is barred by limitation, no interference is called for by the Tribunal in this matter. The O.A. is accordingly dismissed. However, it shall be open to the applicant to make a fresh representation to the respondents to consider his case and they shall pass an appropriate order in accordance with law and communicate ^{The same} to the applicant. No order as to costs.

